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O.A.No.246 of 2010  
Cuttack, this the 14<sup>th</sup> day of January, 2010

Khageswar Jena .... Applicant  
Versus  
Union of India &Ors. .... Respondents

ORDER DATED 11<sup>th</sup> MAY, 2010.

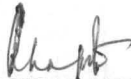
CORAM  
THE HON'BLE MR.M.R.MOHANTY, VICE-CHAIRMAN  
AND  
THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (A)


.....  
The case of the applicant is that while he was working as Sr.T.P under station superintendent, Gorakhnath he was allowed to discharge the duty on over time due to shortage of manpower and in the interest of Railway in different dates from 30.04.2006 to 07.07.2007 and in each and every month the over time assessed from the muster roll and submitted to the billing authorities for payment but nothing has been paid to him. He reiterated his grievance for sanction of his TA claim for the aforesaid period under Annexure-A/4 & A/5 to the Respondent Nos.2&3. His grievance is that in spite of several representations including one under Annexure-A/4 & A/5 no heed has been paid by the Authorities to settle his legitimate dues which he was entitled to under the rules of the Railway. Upon hearing Mr. Routray, Learned Counsel for the Applicant and Mr. S.K.Ojha, Learned Standing Counsel for the Railway appearing on notice for the Respondents, perused the materials placed on record. By producing copy of the order dated 14.01.2010 in OA No.13 of 2010 (M.S.Khuntia v Union of India and others) it has been brought to the notice of this Tribunal that in similar matter this Tribunal has already directed to the Respondents to consider and dispose of the pending representation in regard to payment of Overtime Allowance within a stipulated period made in the order. Accordingly, learned Counsel for the Applicant in this case prays for such a direction to the Respondents to consider and dispose of the pending representation under Annexure-A/4 & A/5 to this OA. Learned Standing Counsel for the Respondents raised no objection to this.



2. In view of the above, without entering to the merit of the matter, this Original Application is disposed of at this admission stage with direction to the Respondents 2&3 to consider the grievance raised in the representations under Annexure-A/4 & A/5 and intimate the result of such consideration to the Applicant within a period of 45 days from the date of receipt of copy of this order.

3. Send copies of this order along with copies of this OA to Respondent Nos.2&3 before whom the representations under Annexure-A/4&A/5 are stated to be pending for consideration.

  
(C.R. MOHAPATRA)  
MEMBER (ADMN.)

  
(M.R. MOHANTY)  
VICE-CHAIRMAN (J)